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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

OA NO. 846/93

VASANT B. PANDIT

APPLICANT

V/S

UNION OF INDIA THROUGH
SECRETARY TO THE GOVT. OF INDIA
MIN. OF ENVIRONMENT & FORESTS
CGO COMPLEX; LODHI ROAD;
NEW DELHI & ANOTHER

RESPONDENTS

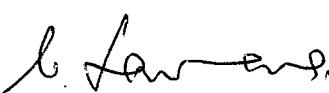
Coram: Hon. Shri Justice M S Deshpande, Vice Chairman
Hon. Ms. Usha Savara, Member (A)

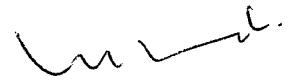
ORAL JUDGMENT:

DATED: 23.8.93

(Per: M S Deshpande, Vice Chairman)

Heard Mr. A H Thorat, learned counsel for the applicant. The mere apprehension that the applicant would be suspended, when a charge sheet has already been served on the applicant on 20.11.1991, is not sufficient reason for passing an order restraining the respondents from suspending the applicant. There is no challenge to the initiation of the inquiry in the present proceedings and we do not think in the circumstances the relief which is sought ~~should~~ ^{is to} be granted. Should the applicant be suspended, liberty to the applicant to move the Tribunal is granted. Application is disposed of.


(Ms. Usha Savara)
Member (A)


(M.S. Deshpande)
Vice Chairman